

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE EIGHTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 29570 OF 2025

Between:

Labonel Fine Baking (India) Private Limited, GSTIN 36AABCL8936E1ZE
29AABCL8936E1Z9; 37AABCL8936E1ZC Rep. by its Director, Mrs. Mehnaz
Hussain Address Plot No. 2, SY, No. 157, Gandipet Narsingi, Kokapet,
Hyderabad Rangareddy, Telangana -500075.

...PETITIONER

AND

1. Directorate General of Goods and Services Tax Intelligence, Headquarters Through its Principal Director General 3rd, 4th and 5th 7 floor, MTNL Building Sector-6, Dwarka, New Delhi 110075.
2. Principal Additional Director General of Central Tax, Directorate General of Goods and Services Tax Intelligence, Hyderabad Zonal Unit H. No. 1-63/2/212, Plot No. 211 and 212 Block-B, Kavuri Hills, Guttala Begumpet Madhapur, Hyderabad -500033.
3. Additional Director of Central Tax, Directorate General of Goods and Services Tax Intelligence, Hyderabad Zonal Unit H. No. 1-63/2/212, Plot No. 211 and 212 Block-B, Kavuri Hills, Guttala Begumpet Madhapur, Hyderabad -500033.
4. Principal Commissioner of Central Tax, Hyderabad GST Bhavan, Lal Bahadur Stadium Road Basheerbagh, Hyderabad -500004.
5. Commissioner of Central Tax, Guntur Guntur Hqrs. Office, C.R. Building Kannavarithota, Guntur -522004.
6. Commissioner of Central Tax, Bengaluru (North) No. 59, HMT Bhawan, Bellary Road, Bengaluru -560032

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to i. Issue an appropriate order or a writ more particularly in the nature of a writ of mandamus, directing the Respondent No. 2 and 3 to conclude its investigation in respect of other GSTINs of the Petitioner (Ann 5 and 6) and/or ii. Issue an appropriate order or a writ more particular) in the nature of a writ of mandamus, directing the Respondent No. 2 and 3 to adhere to the provisions of Circulars issued by Commissioner-GST (Ann 8) guidelines dated 08.02.2024 issued by Respondent No. 1 (Ann 18), and to take decision on representations dated 05.09.2025 (Ann 31), dated 12.09.2025 (Ann 33), No 422.09.2025 (Ann 35) and 23.09.2025 (Ann 36) filed by the Petitioner and/or iii. Issue any other writ, order or a writ in favour of the Petitioner, as this Hon'ble Court may deem fit and proper in the present facts and circumstances of the case, so as to ensure the ends of justice, or else the Petitioner shall continue to suffer irreparably being subjected to multiple or duplicate proceedings on the same subject matter by plurality of officers which leads the petitioner to face multiple investigations and proceedings leading to chaos, harassment, contrary and conflicting decisions and/or iv. Grant costs to the Petitioner

I.A. NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to proceed further with the matter and refrain from taking any coercive steps against the Petitioner

I.A. NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioner to file additional documents WP.No. 29570 of 2025 before this Hon'ble Court as mentioned above in the affidavit.

Counsel for the Petitioner: MR. MAYANK SAVLA, SRI SHRADDHA GUPTA

**Counsel for the Respondents: SRI. DOMINIC FERNANDES
(SENIOR STANDING COUNSEL FOR CBIC)**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.29570 OF 2025

DATED: 18.06.2026

Between:

Labonel Fine Baking (India) Private Limited
Rep by its Director, Mrs. Mehnaz Hussain,
Gandipet, Narsingi, Kokapet,
Hyderabad, Rangareddy, Telangana

... Petitioner

AND

Directorate General of Goods and Services Tax Intelligence,
Headquarters, Through its Principal Director General,
Dwarka, New Delhi and five others

... Respondents

ORDER:

Mr. Mayank Savla, learned counsel represents Ms. Shraddha Gupta,
learned counsel for the petitioner.

Mr. Dominic Fernandes, learned Senior Standing Counsel appears for
Central Board of Indirect Taxes and Customs (CBIC).

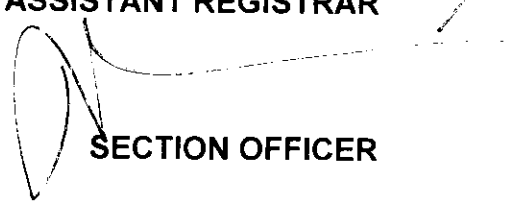
2. Learned counsel for the petitioner submits that the impugned show cause
notice has been acted upon. Therefore, the cause in the writ petition has become
infructuous.

3. Accordingly, the writ petition is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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SD/-A. SREENIVASA REDDY
ASSISTANT REGISTRAR


SECTION OFFICER

To,

1. One CC to Sri Shraddha Gupta, Advocate [OPUC]
2. One CC to Sri Dominic Fernandes (senior standing counsel for CBIC) [OPUC]
3. Two CD Copies

TJ

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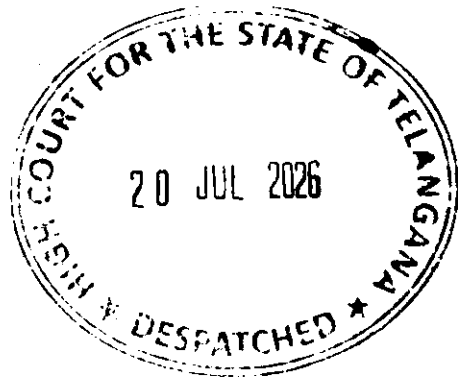


HIGH COURT

DATED: 18/06/2026

ORDER

WP.No.29570 of 2025



**DISPOSING OF THE WRIT PETITION AS
INFRACTUOUS WITHOUT COSTS**

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23/6/26